

GOVERNMENT OF INDIA  
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
DEPARTMENT OF ANIMAL HSUBANDRY AND DAIRYING  
LOK SABHA  
UNSTARRED QUESTION NO 2829  
TO BE ANSWERED ON 18<sup>TH</sup> MARCH 2025

**PET BUSINESS**

2829. SHRI ANUP SANJAY DHOTRE:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

(a) whether the Government has formulated any plan to regulate the growing pet business which is increased with little accountability, if so, the details thereof; and

(b) the steps taken by the Government to put a regulatory framework in place for the pet business including defining space requirements for various pets kept in pet shops to protect these animals from cruelty?

**ANSWER**

THE HON'BLE MINISTER FOR STATE OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
(PROF. S.P. SINGH BAGHEL)

(a) and (b) Yes, Sir. The Central Government has notified the Prevention of Cruelty to Animals (Pet Shop) Rules, 2018, and the Prevention of Cruelty to Animals (Dog Breeding and Marketing) Rules, 2017. These rules specifically regulate the pet business and dog breeding and marketing establishments.

As per the Prevention of Cruelty to Animals (Pet Shop) Rules, 2018, no individual is permitted to engage in or continue the business of selling or trading pet animals—whether at the retail or wholesale level—without obtaining a certificate of registration. This also applies to establishing or operating a pet shop or any other entity involved in the sale, purchase, or exchange of pet animals. The rules further outline requirements for accommodation, infrastructure, and housing to ensure the well-being of pet animals.

Similarly, under the Dog Breeding and Marketing Rules, 2017, no breeder is allowed to engage in or continue breeding activities, or own or house dogs for breeding and sale, without first obtaining a certificate of registration for the establishment, as per the guidelines set by the State Board. These rules specify various requirements and standards that breeders and establishments must comply with, as detailed in the Second Schedule. Among the mandatory provisions, ensuring adequate housing, including sanitary facilities, is a key component to safeguard animal welfare

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